

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Company Appeal (AT) (Insolvency) No. 718 of 2020

IN THE MATTER OF:

Mr. Joseph Jayananda

...Appellant.

Versus

Navalmar (UK) Ltd. & Ors.

...Respondents.

Present:

For Appellant: Mr. Vatsala Kak, Advocate.

**For Respondent: Mr. Sankar N. Swamy and Mr. Salim A. Inamdar,
Advocates for R-1.**

Mr. Modassir Husain Khan, Advocate for R-2.

ORDER
(Virtual Mode)

14.12.2020 Learned Counsel for the Appellant states that the Appellant has tried to file Written-Submissions as directed on earlier occasion but the same were not accepted by the Registry as the same was delayed.

The Registry to accept the Written-Submissions.

Parties should also file separately by next date Chart of different items claimed as operational dues as under:-

Chart of Items claimed as operational dues

<u>1</u>	<u>2</u>	<u>3</u>	<u>4</u>	<u>5</u>	<u>6</u>
Particulars of Items/Operational Debt in dispute.	Amount claimed for the item.	Date since when due.	Document/s in evidence.	Page No. of the Documents.	Brief Remarks.

List the Appeal 'For Admission (After Notice)' Hearing on **12th January, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.